

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI.**

PRINCIPAL BENCH - COURT NO. II

Service Tax Appeal No. 50456 of 2019-SM

(Arising out of order-in-appeal No. BHO-EXCUS-002-APP-494-18-19 dated 29.01.2019 passed by the Commissioner (Appeals) Central Goods & Service Tax, Customs & Central Excise, Raipur).

M/s Raipur Power & Steel Limited

Appellant

Plot No. 75 & 76
Borai Industrial Growth Centre
435-A, Rasmada, Durg (CG).

VERSUS

**Commissioner, Central Excise and
Service Tax,**

Respondent

Central Excise Building
Dhamtari Road, Tikrapara
Raipur-Chattisgarh-492001.

APPEARANCE:

None for the appellant

Shri P. Juneja, Authorised Representative for the respondent

CORAM:

HON'BLE MR. ANIL CHOUDHARY, MEMBER (JUDICIAL)

FINAL ORDER NO. 51254/2021

DATE OF HEARING/DECISION: 09.04.2021

ANIL CHOUDHARY:

The appellant has settled their dispute with the respondent- Department under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

2. In token of final settlement, Revenue has issued certificate in Form SVLDRS-4 dated 17.03.2020. Accordingly, the appeal is disposed of in terms of the final settlement of the dispute between the parties under the Scheme.

(Dictated and pronounced in open Court)

(Anil Choudhary)
Member (Judicial)